

ITEM NO.51

COURT NO.1

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Transfer Petition(s)(Criminal) No(s). 449/2022

DIRECTORATE OF ENFORCEMENT

Petitioner(s)

VERSUS

SARITH P.S. & ORS.

Respondent(s)

(IA No. 98157/2022 - EX-PARTE STAY

IA No. 98160/2022 - EXEMPTION FROM FILING O.T.)

IA No.149431/2022- IMPLEADMENT)

Date : 10-10-2022 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For Petitioner(s)

Mr. Tushar Mehta, SG
Mr. Zoheb Hussain, Adv.
Ms. Kanu Agarwal, Adv.
Ms. Swati Ghildiyal, Adv.
Mr. Mukesh Kumar Maroria, AOR

For Respondent(s)

Mr. Jaideep Gupta, Sr. Adv.
Mr. M.P. Srivignesh, Adv.
Mr. Manu Srinath, Adv.
Mr. Supratik Sarkar, Adv.
Mr. Lakshman Raja, T. Adv.
Mr. Mithun Kumar N., Adv.
Mr. A. Selvin Raja, AOR

Mr. Kapil Sibal, Sr. Adv.
Mr. Chander Uday Singh, Sr. Adv.
Mr. C. K. Sasi, AOR
Mr. Abdulla Naseeh V.T., Adv.
Ms. Meena K. Poullose, Adv.
Ms. Aparjita Jamwal, Adv.
Mr. Koshy John, Adv.

UPON hearing the counsel the Court made the following
O R D E R

IA No.149431 of 2022 filed by the State of Kerala seeking
impleadment of the state is allowed.

Let the cause title be amended accordingly.

Issue notice, returnable on 20.10.2022 for disposal.

Mr. Jaideep Gupta, learned Senior Advocate instructed by Mr. A. Selvin Raja accepts notice on behalf of Respondent No.4.

Since the State of Kerala is appearing before us; and going by the nature of relief claimed, no notice need be served on the other accused respondents.

Learned counsel for the state and respondent No.4, are at liberty to file an affidavits in response by 14.10.2022. Rejoinder(s), if any, be filed by 17.10.2022.

(INDU MARWAH)
COURT MASTER (SH)

(VIRENDER SINGH)
BRANCH OFFICER